
(2023) 09 SEBI CK 0022

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1080, 1081 Of 2023, Appeal No. 759 Of 2023

Goutam Agarwal HUF

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 15-09-2023

Acts Referred:

Citation : (2023) 09 SEBI CK 0022

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Ram Awatar Dhoot, Manish Chhangani, Sumit Yadav, Abhay Chauhan, Atul Kumar Agrawal

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. The present appeal has been filed against the order of the Adjudicating Officer (hereinafter referred to as 'AO') of the Securities and Exchange Board of India (hereinafter referred to as 'SEBI') dated October 6, 2021 imposing a penalty. There is a delay of 632 days in the filing of the appeal. We do not find any valid reason in the application for condoning the delay. In our opinion there is an inordinate delay in approaching the Court.

2. Consequently, we are not inclined to entertain the appeal at this belated stage. The application for condonation of delay is rejected, as a result of which, the appeal is dismissed with no order as to costs. The miscellaneous application is also disposed of.